

23

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 823/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE PARTIES:

Allcargo Logistics Ltd.

V/s

Sunil Hitech Engineers Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
23	SHRADDHANAND V. BHUTADA	Advocate for Resp.	
23	Adv. Krutika Chaulkar i/b. Link Legal India Legal Services	Adv. for Operational Auditor	

ORDER

CP No.823/ I&BP/NCLT/MB/MAH/2017

On the withdrawal Memo filed by the Petitioner seeking liberty to proceed against the Corporate Debtor before the right forum of Law, for this Withdrawal Memo has not been annexed with the payment of Demand Draft by the Petitioner side, the Court Officer is hereby directed to file this Withdrawal Memo in the Reception.

Accordingly, the Company Petition is hereby dismissed as withdrawn giving liberty to the Petitioner, suspending the time lapsed in this proceeding u/s.14 of the Limitation Act, to proceed before appropriate court of law.

Sd/-

V. NALLASENAPATHY
Member (Technical)
Encl : Withdrawal Memo.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)